

- (1) FIR No. 686/2019
PS Kalyan Puri
State vs. Abhishek;
(2) FIR No. 778/19
PS Kalyan Puri
State vs. Abhishek;
(3) FIR No. 847/19
PS Kalyan Puri
State vs. Abhishek;
(4) FIR No. 745/19
PS Kalyan Puri
State vs. Abhishek;
(5) FIR No. 812/19
PS Kalyan Puri
State vs. Abhishek; and
(6) FIR No. 918/19
PS Kalyan Puri
State vs. Abhishek

19.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

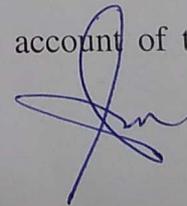
This is an application for releasing the accused/applicant on personal bond.

Pr :- None for the State.

Ms. Pooja Sharma, Counsel for the accused (through CISCO Webex Conferencing facility).

Accused is in J.C.

Accused was granted bail vide the order dated 17.02.2020 by the Ld. CMM, East, KKD Courts, Delhi subject to furnishing bail bonds and surety bonds in the sum of Rs. 10,000/- each. However, on account of the poor



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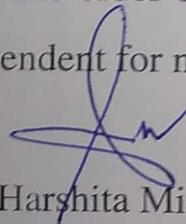
economic condition of the accused, he has not been able to arrange for a surety. It is therefore prayed by his Counsel that he be released on furnishing personal bonds.

Submissions heard. Record perused.

From the record, it appears that the accused was granted bail on 17.02.2020 and despite lapse of almost 6 months, he has been unable to produce a surety to bail him out. This per se is a testament to his weak financial position. He is seemingly indigent.

Hence, the present application is allowed. Accused be released on bail on his furnishing personal bonds in the sum of Rs.10,000/- to the satisfaction of the Ld. Duty MM.

Application is disposed off. Copy of this order be sent to the Counsel for the accused as well as to the Jail Superintendent for necessary compliance.



(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
19.08.2020

Ld. PO is on maternity leave.
19-08-2020

Pr: None for the state

Shri Raja Jain, Counsel for the accused
Accused is in JC.

This is the first bail application filed on behalf of accused Dharmesh in the present case & the same has been placed before the undersigned today.

IO has filed his reply to the bail application - Copy of the same is directed to be supplied to the counsel for the accused.

Submissions on the bail application are heard. Record is perused.

Charge sheet in the present matter has already been filed in Court on 31-01-2020. No further investigation needs to be done. Accused has been in JC since 04-12-2019. Co-accused has already been enlarged on ^{interim} bail vide bail order dated 04-07-2020. The IO has specified that accused Dharmesh has no past criminal antecedents. Considering these factors & also taking into account the havoc caused by Covid-19 pandemic, in which incarceration poses great risks to a UTP's safety, I deem it fit to enlarge the accused on bail on his furnishing bail bonds in sum of Rs 20,000/- with ² two sound sureties of like amount & subject to the verification of addresses of the accused as well as his sureties.

Accused is directed to appear before the Court regularly during trial. He is restrained from tampering with evidence / influencing witnesses. Other conditions incorporated in section 437(3) CrPc shall be deemed to be applicable on the accused.

In these terms, application stands disposed off.

Best copy be given / sent via WhatsApp or Email to the counsel for accused as well as to the concerned Jail Superintendent.

E FIR No. 008490/2020
PS Pandav Nagar
State vs. Unknown

19.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the vehicle bearing no. UP60AT5505 (Swift Dezire) on superdari.

Pr :- None for the State.

Ld. Counsel for the applicant.

IO is absent.

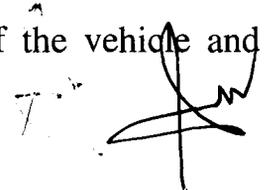
Reply of IO has been filed.

IO has no objection if the vehicle in question is release to the applicant/rightful owner of the vehicle.

Heard submissions on the application for releasing the vehicle bearing no. UP60AT5505 (Swift Dezire) on superdari to the applicant. Photocopy of ID proof of the applicant has not been filed. Same be filed by the Counsel for the applicant on or before 4:00 P.M. today. It is stated by counsel for the applicant that the applicant is the registered owner of the vehicle in question and he has also not taken any claim from any Insurance Company regarding the vehicle.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and



valuation report.

2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant/his counsel or sent via e-mail/WhatsApp.

Application stands disposed off.



(Harshita Mishra)

Link CMM, East District,
KKD Courts, Delhi,
19.08.2020

1.

FIR No. 0010/2020
PS Pandav Nagar
State vs. Unknown

19.08.2020

Normal functioning of subordinate courts is suspended till 31.08.2020 in light of Covid pandemic.

Ld. PO is on maternity leave.

This is an application for releasing the mobile phone Redmi Note-4 on superdari.

Pr :- None for the State.

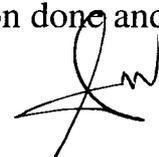
Applicant in person.

Heard submissions on the application for releasing the mobile phone Redmi Note-4 on superdari to the applicant. It is stated that the applicant is the registered owner of the mobile in question.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the mobile in question is released to its owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized mobile be released to the applicant who is stated to be the registered owner of the mobile in question subject to following conditions:-

1. IO is directed to release the mobile to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the mobile and valuation report.
2. The photographs of the mobile should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the mobile in question done and the



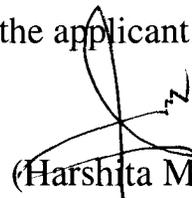
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applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.

4. IO is directed to file the panchnama, photographs of the mobile in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the mobile in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off.



(Harshita Mishra)
Link CMM, East District,
KKD Courts, Delhi,
19.08.2020